

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 397 of 2010

L. Simachalan and others

..... **Appellants**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants

: Mr. Anisurzzama Khan, Advocate

For the State

: Mr. Prabhu Dayal Agrawal, APP

10/Dated: 26/03/2021

When the matter is called out, Mr. Anisurzzama Khan, the learned counsel appears and states that he will be filing a fresh *vakalatnama* in this case.

Mr. Prabhu Dayal Agrawal, the learned APP appears on behalf of the State.

At the request of learned counsel for the State put up this case after three weeks in seriatim.

Mr. Prabhu Dayal Agrawal, the learned APP submits that copy of the memo of appeal, deposition papers as well as the FIR may be provided to him.

Accordingly, office is directed to provide the same to Mr. Prabhu Dayal Agrawal, the learned counsel for the State.

(Ratnaker Bhengra, J.)